

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Hearing: 14.12.2015  
Date of Order : 17.12.2015**

**Petition No. 262/TT/2015**

**In the matter of**

Approval of transmission tariff for 400 kV (Quad) D/C line from NCC Generation Switchyard to Nellore Pooling Station and associated Bays under "Transmission System for Connectivity for NCC Power projects Ltd. for the period from anticipated COD (1.1.2016) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**Petition No. 264/TT/2015**

**In the matter of**

Approval of transmission tariff for 765 kV S/C Kurnool-Raichur Transmission Line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station under "Southern Region System strengthening Scheme -XXII for the period from anticipated COD (15.12.2015) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**Petition No. 275/TT/2015**

**In the matter of**

Approval of transmission tariff for for **Asset: I** 275.93 km OPGW Fibre optic cable along with associated equipments (COD 1.4.2014), **Asset II:** 291.124 km OPGW fiber optic cable along with associated equipments (including 88.63 km under cost apportionment with POWERTEL ) (COD 1.7.2014) and **Asset III:** 1717.112 km OPGW fiber optic cable along with associated equipments (includes 966.63 km under cost apportionment with POWERTEL) (COD 30.3.2015) under "Fibre Optic Communication System for Central Sector Sub-stations and Generating Stations" in Southern Region for the period from



PoC order in Petition No. 262/TT/2015, 264/TT/2015, 275/TT/2015 & 276/TT/2015.

COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**Petition No. 276/TT/2015**

**In the matter of**

Approval of transmission tariff for "Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT's and 2x50 MVAR switchable line reactors at Kozhikode & extension of Mysore Sub-station" under transmission systems associated with Kaiga 3&4 (2x235 MW) Project" in Southern Region for the period from COD (16.10.2015) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**And in the matter of**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001

.....Petitioner

**Vs**

1. Karnataka Power Transmission Corporation Ltd.  
Kaveri Bhawan, Bangalore-560009
2. Transmission Corporation of Andhra Pradesh Ltd.  
(APTRANSCO), Vidyut Soudha  
Hyderabad-500082
3. Kerala State Electricity Board (KSEB)  
Vaidyuthi Bhavanam, Pattom  
Thiruvananthapuram-695004
4. Tamil Nadu Electricity Board  
NPKRR Maaligai, 800, Anna Salai  
Chennai- 600002
5. Electricity Department  
Government of Goa  
Vidyuti Bhawan, Panaji  
Goa- 403001



6. Electricity Department  
Government of Pondicherry  
Pondicherry- 605001
7. Eastern Power Distribution Company of Andhra Pradesh Ltd.  
P&T Colony, Seethmmadhara, Vishakhapatnam  
Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh  
Tiruchanoor Road, Kesavayana Gunta  
Tirupati- 517 501
9. Central Power Distribution Company of Andhra Pradesh  
Mint Compound,  
Hyderabad- 500 063
10. Northern Power Distribution Company of Andhra Pradesh  
Chaitanyapuri, Kazipet  
Warangal- 506 004
11. Bangalore Electricity Supply Company Ltd.  
K.R. Circle  
Bangalore- 560 001
12. Gulbarga Electricity Supply Company Ltd.  
Station Main Road, Gulbarga
13. Hubli Electricity Supply Company Ltd.  
Navanagar, P B Road  
Hubli
14. MESCOM Corporate Office  
Paradigm Plaza, AB Shetty Circle  
Mangalore- 575 001
15. Chamundeswari Electricity Supply Corporation Ltd.  
New Kantharaj Urs Road, Saraswatipuram,  
Mysore-570 009
16. NTPC  
Core-7, Scope Complex  
7, International Area, Lodhi Road  
New Delhi- 110003
17. Neyveli Lignite Corporation  
P.O. Neyveli



Cuddalore Distt.  
Tamil Nadu-607801

18. NPCIL Kalpakkam  
Kalpakkam  
Tamil Nadu- 603102
19. NPCIL  
Nabhkiya Bhawan  
Anu-Shakti Nagar  
Mumbai-400094
20. NTPC Tamil Nadu Energy Company Ltd  
G-Block, 123 & 123 A  
12<sup>th</sup> Street, Anna Nagar (East)  
Chennai- 600102
21. Meenakshi Energy Private Limited  
Meenakshi Plot No. 119  
Road No. 10, Jubilee Hills  
Hyderabad- 500033
22. Simhapuri Energy Limited  
6-3-866/2, Above Canara Bank Floor- 3 Greenlands,  
Begumpet, Hyderabad,  
Telangana- 500016
23. LANCO, Kondapalli  
Plot No. 4, Software Units layout  
Hitech City, Madhapur  
Hyderabad-500081
24. Andhra Pradesh Power Co-ordination Committee  
APTRANSCO  
Vidyut Soudha  
Hyderabad- 500082
25. Power Company of Karnataka Ltd.  
Room No. 503, KPTCL Building,  
Kaveri Bhavan, Bangalore  
Karnataka- 560009
26. Vizag Transmissoin Limited,  
GM I/C (TBCB),  
Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,



Sector-29, Gurgaon -122 001

27. NCC Power Projects Limited,  
6<sup>th</sup> Floor, NCC House,  
Madhapur, Hyderabad - 500081

.....**Respondents**

**For petitioner** : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL,  
Shri Ved Prakash Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Ms. Treepti Sonkatar, PGCIL

**For respondents** : Shri B. Obuli, Bhavini, NPCIL  
Shri S. Vallinayagam, TANGEDCO

### **ORDER**

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Sothern Region covered in Petition Nos. 262/TT/2015, 264/TT/2015, 275/TT/2015 and 276/TT/2015. The details of the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-



Srl. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
<b>Petition No. 262/TT/2015</b>					
1	Asset	400 kV (Quad) D/C line from NCC Generation Switchyard to Nellore Pooling Station and associated Bays	3.2.2017	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
<b>Petition No. 264/TT/2015</b>					
1	Asset	765kV S/C Kurnool-Raichur Transmission Line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station	4.8.2016	15.12.2015 (Anticipated)	15.12.2015 (Anticipated)
<b>Petition No. 275/TT/2015</b>					
1	Asset-I	275.93 km opgw Fibre optic cable along with associated equipments	6.12.2014	1.4.2014 (Actual)	-
2	Asset-II	291.124 km OPGW fiber optic cable along with associated equipments	6.12.2014	1.7.2014 (Actual)	-
3	Asset-III	1717.112 km OPGW fiber optic cable along with associated equipments	6.12.2014	30.3.2015 (Actual)	-
<b>Petition No. 276/TT/2015</b>					
1		"Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT's and 2x50 MVAR switchable line reactors at Kozhikode & extension of Mysore Sub-station" under transmission systems associated with Kaiga 3&4 (2x235 MW) Project"	December, 2009	16.10.2015 (Actual)	-



3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. Learned advocate for TANGEDCO requested for four weeks time to file reply in all the five petitions. The Commission directed the respondents to file the reply within four weeks and the petitioner to file rejoinder, if any, within two weeks.

4. In case of Petition No.262/TT/2015, it is observed that the transmission line is executed for the purpose of evacuation of power from NCC Generation Projects. Therefore, the transmission charges shall be borne by the generating company till the commissioning of its generation units.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004



PoC order in Petition No. 262/TT/2015, 264/TT/2015, 275/TT/2015 & 276/TT/2015.

Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

**Petition No. 262/TT/2015**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset	603.67	2491.13	2479.20	2423.56

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset	513.12	2117.46





**Petition No. 264/TT/2015**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset	1252.54	4331.84	4295.70	4196.39

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset	1064.66	3682.06

**Petition No. 275/TT/2015**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	147.34	174.87	175.47	172.37	169.36
Asset-II	93.19	135.83	140.64	140.53	138.02
Asset-III	4.53	855.19	873.75	871.62	859.58

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	2014-15 (pro-rata)	2015-16	2016-17
Asset-I	125.24	148.64	149.15
Asset-II	79.21	115.46	119.54
Asset-III	2.72	513.36	524.50

**Petition No. 276/TT/2015**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset	6270.02	13587.90	13428.67	13106.19



B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

<b>Asset</b>	<b>2015-16 (pro-rata)</b>	<b>2016-17</b>
Asset	3710.49	8041.08

9. In case of Petition No.262/TT/2015, the transmission charges allowed herein shall be included in the PoC charges once the associated generating units are commissioned. In all other case, the tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

**sd/-**  
**(Dr. M.K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

